

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 87/(MAH)/2012/(T.P.)
CA No. 28/2016

CORAM:

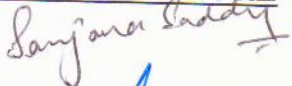
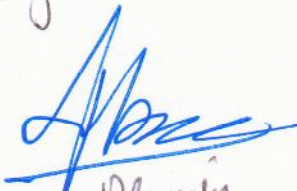

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: Mr. Rakesh Kabra & Anr.
V/s.
M/s. M/s. NRK Overseas (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	KRISHNENDU DATTA	} ADVS. FOR. RS (K. DATTA & ASSOCIATES)	
2.	SANJANA SADDY		
3.	Rakesh Kabra	} Respondents Order	 
4.	PRAMOD SUROLIA		
5.	AMIT SUROLIA		
6.	D B PHALKE		

CA. No. 28//397-398/NCLT/MB/MAH/2016

CP. No. 87/397-398/NCLT/MB/MAH/2012

The Petitioner having sought time for final hearing, this Bench hereby
directs the Petitioner side to argue their case on 04.10.2016, the Respondent
side is directed to argue on 05.10.2016.

List this matter on 4th October & 5th October, 2016 for final hearing.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 22nd August, 2016.